

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.55/2000

(From the judgement and order dated 20/08/1999 in MJC 210/97  
of The HIGH COURT OF PATNA)

KAUSHALYA DEVI

Petitioner (s)

VERSUS

SARO DEVI AND ORS.

Respondent (s)

( With Appln(s). for substitution & c/delay in filing substitution appln. )

Date : 15/10/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr. HL. Aggarwal, Sr.Adv.  
Mr. K.K. Gupta,Adv.

For Respondent (s) Mr. Amitesh Kumar, Adv.  
Mr. Lakshmi Raman Singh,Adv.

UPON hearing counsel the Court made the following  
O R D E R

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Inasmuch as the petitioner has got the cause-title in  
the SLP amended by substituting the Legal Representatives of  
Respondent No.2 in terms of the order of the High Court in  
MMJC.No.210/97, no orders are necessary on the substitution  
application filed in this Court. Interlocutory Application  
for substitution is accordingly dismissed.

Issue notice to the legal representatives of  
Respondent No.2 who have been impleaded pursuant to the  
amendment of the cause-title.

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(S.Thapar)

(Kanwal Singh)@@

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PS to Registrar

Court Master@@

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